

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.1621/94

New Delhi: February 3, 1995.

(9)

HON'BLE MR.S.R.ADIGE, MEMBER (A)

K.B.Khanna,
KD-122, Kavi Nagar,
Ghaziabad-101001 (posted in Delhi)Applicant.

By Shri G.K.Agarwal, Advocate.

Versus

Union of India through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi -110011

2. Union of India through
Secretary (Revenue)
Ministry of Finance,
North Block.
New Delhi -110001

3. The Director General(Works),
Central Public Works Deptt.
Nirman Bhawan,
New Delhi -110011

4. The Director of Estates,
Nirman Bhawan,
New Delhi

5. Chief Commissioner of Income Tax(Kanpur),
Ayakar Bhawan, Civil Lines,
Kanpur -208001

6. Commissioner of Income Tax,
Kanpur,
Ayakar Bhawan,
Civil Lines,
Kanpur- 208001.

7. The Chief Engineer Appropriate Authority,
Income Tax Deptt., 8th floor, Indian Oil
Bhawan,
Janpath,
New Delhi -110001.

By Advocate Shri V.S.R.Krishna for proforma respondents
and Shri V.P.Uppal for other respondents.

JUDGMENT (ORAL)

Shri G.K.Agarwal for the applicant and Shri
V.P.Uppal along with Shri V.S.R.Krishna for the
respondents have been heard and they agree that this
O.A. be disposed of with a direction to the respondents.

(10)

to examine the claim of the applicant to be charged license fee at only normal rates and not license fee at ^{market} ~~market~~ for his occupation of Flat No.12 Type IV Income Tax and Central Excise Colony, 7/101 Swarup Nagar, Kanpur for the period 14.10.91 to 30.4.93, in the light of various instances referred to by him in his O.A. as well as the supplementary list filed by him.

2. This O.A. is disposed of accordingly with the above direction.

3. For this purpose, the applicant undertakes to file a fresh representation to the respondents within 15 days from today enclosing a copy of his O.A. supported by other documents and pleadings, which the respondents should dispose of within three months from the date of its receipt. Thereafter if any grievance still survives, the applicant will be at liberty to agitate the matter after exhausting the departmental remedies in accordance with law, if so advised.

4. No costs.

Anil Singh
(S.R.A.D.I.G.E)
MEMBER (A)

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